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**F. No. 12-101/CESTAT/CPIO-ND/VPP/2017**  
**Customs Excise and Service Tax Appellate Tribunal**  
**West Block No 2, R.K. Puram, New Delhi-110 066**

ID No. 12-101/2017

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your above mentioned RTI application in which reply of the Dy. Registrar (Admin) and Ld. Registrar has already <sup>been</sup> provided to you vide CPIO's letter dated 13.11.2017 & 28.11.2017.

Thereafter, a notice Under Section 11 of the RTI Act, is received in this office in which a reply was sought from CPIO (Under Secretary) Ministry of Finance, Department of Revenue, On this point of providing copy of the D.O. letter written by the Hon'ble President to the Revenue Secretary regarding the post of Registrar.

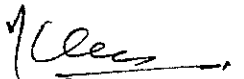
In reply to <sup>that</sup> the Authority, Hon'ble President, CESTAT said " Not to disclose it, as it is confidential, because this is correspondence between head of the institution and the Government.

So, now there is no use of sending this RTI application to SPS of the Hon'ble President.

This is for your information please.

Yours faithfully

Date: 12.12.2017

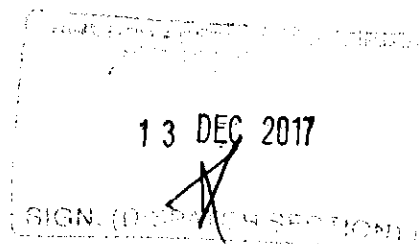
  
CPIO

CESTAT, New Delhi

To,

Shri. S.K. Verma,  
Flat No. 3002, SBI Officers Society,  
Sector -49D, Chandigarh- 160047

o/c



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**F. No. 12-101/CESTAT/CPIO-ND/VPP/2017**  
**Customs Excise and Service Tax Appellate Tribunal**  
**West Block No 2, R.K. Puram, New Delhi-110 066**

ID No. 12-101/2017

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. -- dated 10.11.2017 and our ID No. 12-101/2017 the information received from P.A. to the Registrar containing 01 is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. X/- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

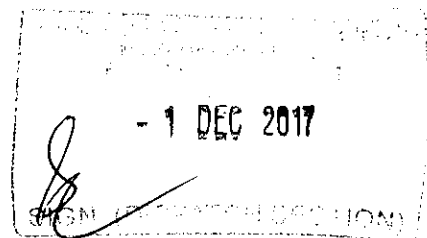
Date: 28.11.2017

  
CPIO  
CESTAT, New Delhi

To,

Shri. S.K. Verma,  
Flat No. 3002, SBI Officers Society,  
Sector -49D, Chandigarh- 160047

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Customs Excise & Service Tax Appellate Tribunal  
West Block No.2, R.K. Puram, New Delhi - 66

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Dated : 28.11.2017  
CPIO I.D. No. 12-101/2017


Sub: Information under the RTI Act, 2005 - reg.

With reference to the RTI application dated 10.11.2017 filed by Shri S.K. Verma in CPIO I.D. No. 12-101/2017, I am directed to inform you that no information, as sought by the applicant, is available in the Registrar office. Information in this regard, if any, may be obtained from Dy. Registrar (Admn.).

  
P.A. to Registrar

To

CPIO, CESTAT, New Delhi

  
28/11/17

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**F. No. 101/ CESTAT/CPIO-ND/VPP/2017**  
**Customs Excise and Service Tax Appellate Tribunal**  
**West Block No 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 12-101/2017**

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application No. --- dated 10.11.2017 of Shri /Smt. S.K. Verma under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. --- dated. 10.11.2017 CPIO ID No. **12-101/2017** is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection **at the earliest possible** directly to the applicant and intimate the undersigned within the stipulated time failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02.2013 circulated on 23.05.2013.

If the information is not with your section or you, please reply from where it may be retrieved, without delay.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.

Date: 15.11.2017

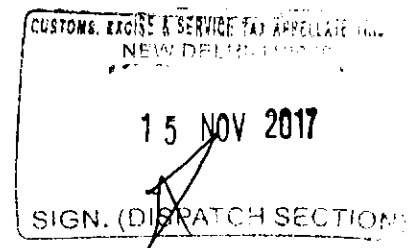
  
CPIO  
CESTAT New Delhi

For Compliance to:

1. **PA to the Registrar**

Copy to:

Sh. S.K. Verma  
3002, SBI Officer Society  
Sector 49-D, Chandigarh-160047



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**F. No. 12-101/CESTAT/CPIO-ND/VPP/2017**  
**Customs Excise and Service Tax Appellate Tribunal**  
**West Block No 2, R.K. Puram, New Delhi-110 066**

ID No. 12-101/2017

To,

Shri. S.K. Verma,  
Flat No. 3002, SBI Officers Society,  
Sector -49D, Chandigarh- 160047

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. -- dated 10.11.2017 and our ID No. 12-101/2017 the information received from DR (Admn.) containing 01 is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 2/- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

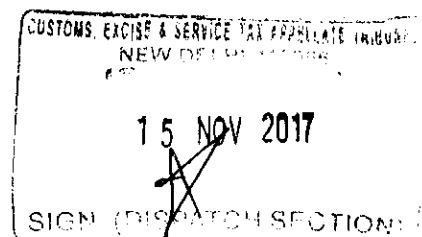
Date: 13.11.2017



CPIO

CESTAT, New Delhi

6/4



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F.No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II  
Customs Excise & Service Tax Appellate Tribunal  
West Block No. 2, R.K. Puram, New Delhi – 66

Dated: 13.11.2017  
I.D. No. 12-101/2017

Sub : Information sought under Right to Information Act, 2005

Sir,

With reference to the RTI application No. NIL dated 10.11.2017 filed by Shri S. K. Verma vide CPIO I.D. No. 12-101/2017 the point wise reply is as under:

1. There is no letters, D.O. letters, replies, noting or any kind of information from CESTAT regarding filling up the post of Registrar against the anticipated vacancy in May 2018 ~~is~~ available in this office.

Yours faithfully,



(Bineesh Kumar K.S.)  
Deputy Registrar (Admn.)

To  
CPIO/A.R. , C.E.S.T.A.T., N. Delhi.

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**F. No. 101/ CESTAT/CPIO-ND/VPP/2017**  
**Customs Excise and Service Tax Appellate Tribunal**  
**West Block No 2, R.K. Puram, New Delhi-110 066**

**Date:10.11.2017**

**CPIO ID No. 12-101/2017**

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application No. \* dated 10.11.2017 of Shri /Smt. S.K. Verma under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. \* dated. 10.11.2017 CPIO ID No. **12-101/2017** is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection **at the earliest possible** directly to the applicant and intimate the undersigned within the stipulated time failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02.2013 circulated on 23.05.2013.

If the information is not with your section or you, please reply from where it may be retrieved, without delay.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

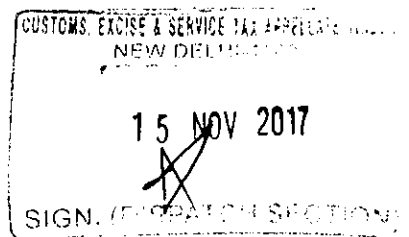
Encl: As above.

For Compliance to:

1. DR(A)


Copy to:

Sh. S.K. Verma  
3002, SBI Officer Society  
Sector 49-D, Chandigarh-160047



  
CPIO 10.11.17  
CESTAT New Delhi

o/c

  
10/11/17  
Received  
at 3:20 PM

To  
THE CPIO  
CESTAT NEW DELHI

CPIID  
12-10/17/2017

Recd at ①  
10/11/17  
at 2:30 PM

RTI APP. ID NO 12-10/17/2017

Sir,

Please provide following information:

(i) all copies of letters, D.O. letters, <sup>supp</sup> notings and any kind of information regarding filling up the post of Registrar CESTAT, New Delhi, <sup>asgmt</sup> anticipate vacancy to be occurred in May, 2018

The information sought above attract the life and liberty of the applicant because it is to be produced before the Hon'ble High Court of Delhi in W.P. 1000/2015, so it may be supplied within 48 hours.

The prescribed fee is deposited via P.O. No 38F-878156. Yams Simcany